

26

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO. 408/95

DATE OF ORDER : 22-07-1997.

Between :-

P.Damodar

...Applicant

And

1. The Union of India rep. by its Secretary, M/o Finance (Dept. of Revenue),  
New Delhi
2. The Collector, Central Excise, Basheerbagh, Hyderabad.

Excise, Division V, Hyderabad.

... Respondents

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Mrs. N. Shakti

Counsel for the Respondents : Mr. N.V. Raghava Reddy, Addl.CGSC

CURIA

THE HON'BLE SRI

... presed.ember (A) .<sup>9</sup>

... 2.

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A) ).

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Heard Mrs.N.Shakti, counsel for the applicant and Mr. W.Satyanarayana for Mr.N.V.Raghava Reddy, standing counsel for the Respondents.

2. The applicant, who was engaged as a Daily Wager on 9-2-90, had his services terminated on 1-6-92 upon which he filed OA 562/92 before this Tribunal which was allowed with a direction that the applicant be retained in service as before. Consequently he has by now completed nearly 7 years of service. The applicant seeks the grant of temporary status, regularisation of services and consequential benefits.

3. The respondents in their counter-affidavit agree with the facts stated by the applicant but point out that, in terms of a circular issued by the Department of Personnel & Training, temporary status can be granted only to those workers who <sup>were</sup> initially engaged through Employment Exchange. The applicant does not fulfil this condition. Hence, according to the respondents, the non-grant of temporary status and non-regularisation is as per rules.

4. The learned counsel for the applicant relies on the judgement passed in OA 404/96 and OA 1352/97 disposed of on 3-7-97. It is seen that the facts of instant case are similar to those cases above cited. The question of requirement regarding sponsorship by employment exchange for the purpose of grant of temporary status, followed by regularisation, was examined in these OAs and it was held by <sup>the</sup> circular issued in July, 1994, cannot have retrospective effect and cannot also take away the right which had accrued to the applicants prior to that date. Consequently the respondents in those OAs were directed to confer

temporary status and consequential benefits in respect of the applicants in the above said OAs. The facts in the instant case are similar to those in the above-mentioned 2 OAs, and call for the same reliefs.

5. Respondent No.2 shall therefore have the case of the applicant examined in terms of OM No.51016/2/90 Estt (C) dt.10-9-93 and arrange to take the follow-up action as called for, for grant of temporary status of the applicant, together with consequential benefits as applicable.

~~order to the applicant for confirmation of temporary status in terms of the judgements already referred.~~

6. This may be done within 90 days from the date of receipt of a copy of this order. Thus the O.A. is disposed of. No costs.

  
(H. RAJENDRA PRASAD)  
Member (A)

22 JUL 97

Dated: 22nd July, 1997.  
Dictated In Open Court.

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Deputy Registrar

T COURT

IN

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

OFFICE

VICE-CHAIRMAN

and

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

Dated: 22-7-1997

~~ORDER~~ JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No: 408/95.

T.A.No.

(w.n.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

*Det Court*

केन्द्रीय प्रशासनिक अधिकारण Central Administrative Tribunal DEPT/DESPATCH
28 JUL 1997
हैदराबाद आयणीठ HYDERABAD BENCH